

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.201**  
**TA (IBC)- 01(PB)/2023**

**IN THE MATTER OF:**

KD Lite Developers Private Limited ... Petitioner/Applicant  
v.  
One Capital Limited ... Respondent

**Order Under Rule 16(d) NCLT, 2016**

**Order delivered on 14.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. Abhishek Kothari, Adv. i/b Mr. Nitin Mishra,  
Adv.

For the Respondent : Mr. Ved Chetan Patil, Adv.

**ORDER**

Ld. Counsel Mr. Abhishek Kothari appeared through VC on behalf of the Applicant and stated that he could not serve on the Respondent without the proper details.

Ld. Counsel Mr. Ved Chetan Patil also appeared through VC on behalf of the Respondent and undertakes to give all the details, so that the service can be completed.

At the request of the Ld. Counsels, list the matter for a physical hearing on 14.04.2023.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**